

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

228. IA/2188/2024 C.P. (IB)/94(MB)2023

IN THE MATTER OF

Bank of Maharashtra

VS

Ramchandra Sattu Kamle

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 04.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Resolution Professional:- Adv. Dakshya (VC)

For the Respondent: Adv. Amit Tungare (PH)

ORDER

Adjourned to **30.07.2024.**

SD/-
MADHU SINHA
Member (Technical)
//Anmol//

SD/-
REETA KOHLI
Member (Judicial)